

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 41 of 2023

IN

ORIGINAL APPLICATION NO. 94 OF 2021

IN THE MATTER OF:

HAIDER ALI

...APPLICANT

VERSUS

UNION OF India & ORS.

...RESPONDENTS

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1540

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Place: Tadepalli

Date: 22.05.2024

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

EXECUTION APPLICATION NO. 41 of 2023

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**REPLY ON BEHALF OF DR. Y.S. RAJASEKHARA REDDY ACA -
VDCA CRICKET STADIUM – RESPONDENT NO. 11 (“ANSWERING
RESPONDENT”).**

1. That the Petitioner in the abovementioned original application i.e. O.A. No. 94 of 2021 has filed the same with a grievance against use of ground water for maintenance of cricket play grounds by the managements of the stadiums without availing of alternative of using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water. It has been the grievance of the petitioner that the same would result in depriving people of potable water for drinking. The applicant has, in particular, raised the issue of Indian Premium League (IPL) cricket matches, organized by Board of Control for Cricket in India (BCCI) for

commercial and entertainment purposes, without concern for water conservation.

2. That by way of an order dated 15.04.2021, this Hon'ble Tribunal has passed the following order:

“5. Accordingly, we direct the Secretary, Ministry of Jal Shakti to hold a joint meeting within one month with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds. If necessary, any other expert may also be coopted. The issues for consideration may inter alia include – i) prohibiting use of ground water for maintenance of the play grounds atleast during the time no match is being actually played and exploring utilization of STP treated water; ii) ensuring that effective rain water harvesting and water storage/recharging systems are installed in all playgrounds to save the ground water; iii) laying down mandatory requirement of engagement of an environmental expert for every cricket stadium for ensuring compliance with the environmental norms, iv) using every sport event with the programme of awareness for environment protection, using a part of profit from commercial activities as a mandatory obligation. The decisions taken in the meeting may be followed up by appropriate statutory orders.”

3. It is submitted that an inspection team comprising of Mr. Lakshmi Narayana Damodara and Mr. Md. Sarif Khan, i.e. Scientists C from the Central Ground Water Authority have duly conducted an inspection at the

Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium and recorded a few observations. A true copy of the inspection report is being annexed herewith as **Annexure-A1**.

4. It is submitted that subsequently, a show cause notice dated 27.06.2023 was issued by Central Ground Water Authority to the Answering Respondent herein wherein the following has been stated:

“Further it is to inform that, as per EIA notification 2006, the activity i.e., “Building & Construction Project more than 20,000 sq.mt of built-up area”, then the project requires Environmental Clearance (EC) from MoEF& CC, GoI and subsequent Consent to Establish (CTE) and Consent to Operate (CTO) from AP. Pollution Control Board. On scrutiny of your representation, it was observed that the total built-up area of The Andhra Cricket Association located at Dr. YSRACA VDCA Cricket Stadium, D.No.1024/1, NH-16, Pothinamallayyapalem, Visakhapatnam is 18813 sq.mt, which is less than the 20,000 sq.mt and hence the project does not require any NOC/CTE/ CTO of the Board. It is further to inform that the buildings which are not covered under EIA Notification, 2006 & consent management of APPCB shall ensure sustainable environment management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks.”

A Copy of the Show Cause notice dated 27.06.2023 is annexed as **Annexure A-2**.

5. It is submitted that the Answering Respondent submitted a Reply dated 28.06.2023 in response to the abovementioned Show Cause Notice. In the said reply, the following has been stated:

“Rain water harvesting pits are designed to route the water collected at sloped areas to the fracture zones which are at 35-40 Mtr. These works are under progress and expected to be completed by 10- Jul-2023.

Borewells were installed more than a decade ago and relevant permissions could not be traced. However, we shall try to obtain permissions stating the ground realities.

Though this stadium is one of the International standards, number of international matches conducted are very limited at an average of 11 days in a year. Sewerage generated during match days also is very less and negligible for the rest of the days. Drinking water (mineral water) is being purchased and supplied to the spectators during match days, hence there is no waste water gets generated for the drinking water.

A Majority portion of extracted Water is used to water the grass in the ground which gets absorbed by the soil beneath.

Since we are incorporating Rain water harvesting pits and ground water recharging to the fracture zones, it is requested to understand our case amicably for which act we shall ever be grateful to you.”

A Copy of Reply Notice dated 28.06.2023 is annexed as **Annexure A-3**. A copy of the Geologist Report is being annexed herewith as **Annexure A-4**.

6. That subsequently, the Applicant had filed MA 16 of 2023, which was later renumbered as EA 41 of 2023, in pursuance of which, a meeting dated 17.07.2023 was conducted under the chairmanship of Secretary, DoWR, RD and GR, Ministry of Jal Shakti, wherein among other concerned authorities, the Project Management Consultant of the Andhra Cricket Association also attended the aforesaid meeting with respect to the Answering Respondent.
7. It is submitted that pursuant to the aforesaid meeting dated 17.07.2023, the following directions were issued by Secretary, DoWR, with respect to State Cricket Associations, and in particular, the Answering Respondent:

“1. All cricket associations/owner/management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.

2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/STP.

3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of noncompliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.”

8. A copy of the Minutes of meeting dated 17.07.2023 is being annexed herewith as **Annexure A-5**.
9. It is submitted that pursuant to the above, the Answering Respondent has installed the Rain Water Harvesting system (“RWHS”). The Answering Respondent has undertaken the same from 22.09.2023 onwards and have completed the installation of the same by October, 2023. It is submitted that the following activities were undertaken in relation to RWHS:
 - A. Site Assessment was made and identified rain water catchment areas in the stadium.
 - B. Fracture Zones were identified to find the water zone at the aquifers found to be 30 meter below ground level.
 - C. Roof gutters alongwith roof edges were already in place to collect the downpour of rain water from the roof top.
 - D. Levels were taken at the open areas on ground, sloping done to catch the rain water pour from these open areas.

- E. Saucer drains constructed from the gutters & pipe drains installed from sloped section of open areas sloping towards filtering tank with requisite gate valves to open up to the drain in case of heavy water pour over and above filtering tank capacity.
- F. Filtering tank constructed with perforated slab 1 foot above bottom level of the filtering tank. Bottom half of the Filtering tank is filled with high quality pebbles of sizes 35, 25, 10 & 4 mm from the top of the perforated slab. High Quality silica sand filled above 4 mm pebbles in the filtering tank.
- G. Collection tank is constructed to collect the water from the lower level of the perforation chamber under filtering unit.
- H. Provision made in the collection tank for re-using to the green belt, above which is connected to the 6" diameter borewell that is rooted to the fracture zone at the aquifers.
- I. Heavy duty piping 6" diameter with slots made, inserted in the bore to the fracture zone, which is 30 meter below the ground level.
- J. Trained the maintenance team to upkeep clean Rain Water Harvesting system. A Few Photographs are being annexed herewith for ready reference.

Copies of the photographs of the Rain Water Harvesting System are being annexed herewith as **Annexure A-6**.

10. It is further submitted that w.r.t the no-objection certificate for the purpose of using the borewells, it is submitted that the Answering Respondents conducted international matches, 11 ODIs, 04 T-20 and 02 Test matches so far in this span of two decades at an average of about 11 days in a year. It is submitted that the Answering Respondents have 02 borewells which are operational and are older than a decade. The Answering Respondent is unable to trace the permissions obtained earlier due to change of staff and computer systems.
11. It is submitted that during match days, the Answering Respondent purchases drinking water to serve the spectators. For meeting other utility requirements for the match days, the Answering Respondent purchases water from the Municipality in water tankers. Water consumption for the rest of days is negligible except water sprinkling on Bermuda grass in the ground, wherein the water gets absorbed by the soil beneath. It is submitted that the Answering Respondent has been consistently trying to obtain the NoC for usage of ground water.
12. It is submitted that by way of the letter dated 03.08.2023, the Answering Respondent requested the Commissioner, Panchayat Raj and Rural Development (“PR&RD”) and Administrator, APWALTA to suggest the appropriate agency which would be competent to issue the NoC. However, it was informed to us by way of an email dated 04.08.2023 that the

Answering Respondent should be approaching the Ground Water Department, Visakhapatnam or the Commissioner, PR&RD Office for obtaining NOC. A copy of the letter dated 03.08.2023 is being annexed herewith as **Annexure A-7**. A copy of the an email dated 04.08.2023 is being annexed herewith as **Annexure A-8**.

13. It is submitted that the Answering Respondent further approached the local authorities and it was orally informed that an NoC from Andhra Pradesh Pollution Board is required to be furnished. Accordingly, the Answering Respondent approached the AP Pollution Control Board seeking an NoC for the purpose of usage of borewells at the stadium. By way of a letter dated 08.05.2024, the Answering Respondent was informed that the said request doesn't fall under their purview. A copy of the letter dated 08.05.2024 issued by the Central Ground water Authority is being annexed as **Annexure A-9**.

14. It is submitted that thereafter the Answering Respondent herein approached the Central Ground Water Authority and has submitted an application for the purpose if issuance of NoCs for usage of the borewells at the stadium. The application submitted by the Answering Respondent is pending consideration and the Answering Respondent hopes that same would be cleared soon and NoCs would be granted soon. The Answering Respondent reserves its right to additional affidavit subsequently to bring

additional documents on record. Copy of the application submitted by the Answering Respondent to the Central Ground Water Authority is being annexed herewith as **Annexure A-10**.

15. It is submitted that the Answering Respondent has also installed flow meter to take note of the consumption of the water by it. Copy of the photograph of the flow meter is being annexed herewith as **Annexure A-11**.

16. Another compliance that the Answering Respondent is obligated to adhere to is w.r.t operation of a sewerage treatment plant (“STP”). In this regard, it is respectfully submitted that the number of international matches conducted at the Answering Respondent’s stadium are very limited and at an average of 11 days in a year. Sewerage / effluent generated during match days is also very less and negligible for the rest of the days. The same would not warrant installation and operation of an STP. In view of the same, the Answering Respondent, by way of a letter dated 08.09.2023 requested the Commissioner of the Greater Visakhapatnam Municipal Corporation for providing the Answering Respondent with a treated water connection capable of supplying 50,000 litres per day. A copy of the letter dated 08.09.2023 is being annexed herewith as **Annexure A-12**.

17. In response to the letter of the Answering Respondent, the Executive Engineer of the GVMC informed the Answering Respondent the following:

“In this connection, it is to inform that Reused water can be supplied to the Andhra Cricket Stadium, Pothinamallayyapalem from the existing ‘13 MLD STP plant at Mudasarlova’. Considering the technical requirements, it is necessary to draw & supply the said 50KLD by means of pumping arrangement with pumping line from the existing 13 MLD plant at mudasarlova, as the levels would not permit for gravity. In addition, necessary road cuttings and restoration are required along the distance of 10 Km from the 13 MLD STP to the cricket stadium and the cost of entire proposal is estimated to be about Rs 1.50 Cr with HDPE pipeline and Rs 2.50 Cr with Dl pipeline The expenditure for this proposal has to be borne by the Andhra Cricket Stadium, Pothinamallayyapalem. The detailed survey will be carried out after hearing from you and will be taken up as Deposit Contribution work', after deposit of money with GVMC. Apart from the above, a contribution of about Rs15.00 Lakh & 6 months' advance contribution charges of about Rs 5.13 Lakh, put together Rs.20.13 Lakh is to be paid to GVMC as Contribution charges (One Time) at the time of sanction of Bulk connection. With all the above, you are hereby requested to communicate your willingness/ consent to take further action for preparing detailed estimate to supply 50 KLD Reused water from 13MLD Mudasarlova STP to the Andhra Cricket stadium, Pothinamallayyapalem under ‘Deposit Contribution work’ and contribution charges for sanction of Bulk Connection.”

A copy of the letter dated 18.05.2024 is being annexed herewith as **Annexure A-13.**

18. In response to the above letter, the Answering Respondent wrote to the Executive Engineer, GVMC indicating the following by way a letter dated 21.05.2024:

“We in principle agree to the proposed 'Deposit Contribution Work' to have treated water connection line, preferably HDPE pipeline from 13MLD STP Plant, Mudasarlova, to the referred Cricket Stadium at Pothinamallyapalem, Visakhapatnam. Since ours is a society (non-profit earning organisation) and nurturing cricket aspirants, it is requested to look into further reduction of the pricing structure, that enables us to reduce financial strain a bit and helps in developing cricketing aspirants.”

Copy of the letter dated 21.05.2024 issued to the Commissioner, GVMC is being annexed herewith as **Annexure A-14**.

19. It is submitted that the Answering Respondent is taking appropriate steps to reduce the usage of the ground water and use treated water for the purpose of watering the grass in the stadium.
20. Another compliance the Answering Respondent needs to adhere to is in relation to engagement of an environmental expert for ensuring compliance with environmental norms in the future. In this regard it is submitted that the answering respondent is in the process of appointing an expert to ensure compliance with environmental norms.

21. The Answering Respondent is conscious of the environment and will take all the steps that would be necessary for the purpose of implementation of the orders of the this Hon'ble Tribunal.

22. It is submitted that since this Hon'ble Tribunal, vide order dated 07.12.2023 had directed to implead the Answering Respondent in the instant Execution Application, it is hereby submitted before this Hon'ble Tribunal that the directions issued by the CGWA had been duly complied by the Answering Respondent.



(For Respondent No. 11)

FILED THROUGH



[VARUN BYREDDY & AKHILA NAIDU P]

Counsel for the Respondent No. 11

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Ashramam Road, Tadepalli, Guntur District,
Andhra Pradesh – 522 501

Mobile: +91 9985003409, E-mail: varunbyreddy93@gmail.com

Place: Tadepalli
Date: 22.05.2024



K. KHAGESWARA RAO, B.A.B.,
ADVOCATE & NOTARY
47-11-8, 1...C, Kuppli Aparts.
Dwarakanagar, Visakhapatnam-16.
Cell: 9247393393, 8331987055



ATTESTED
K. Khageswara Rao
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI**

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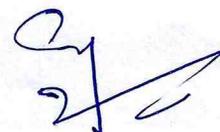
UNION OF India & ORS.

...RESPONDENTS

AFFIDAVIT

I, S. Gopinath Reddy, S/o. S. Rama Chandra Reddy, aged about 53 years, Occupation: General Secretary to the Andhra Cricket Association, R/o. Flat No. 416, Sai Enclave, Vijayanagar Palace Layout, L.B. Nagar, Near Visakha Eye Hospital, Pedawaltair, Visakhapatnam, presently at Visakhapatnam, do hereby solemnly affirm and sincerely state on oath as follows:

1. That I am the Secretary of the Andhra Cricket Association Authorized and I am fully conversant with the facts and circumstances of the present case and, therefore, competent to swear and depose the present affidavit.
2. That I have gone through and understood the contents of the accompanying Reply, and state that the averments made therein are true and correct to my



knowledge and legal submissions made therein are believed to be true and correct on legal advice received.

3. I further state that the contents of the accompanying Reply may be treated as a part of this affidavit, as if the same have been incorporated herein.


DEPONENT

VERIFICATION

I, the Deponent above named, do hereby verify that the contents of foregoing affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

Verified at Visakhapatnam on 22.05.2024.


DEPONENT



K. KHAGESWARA RAO, B.A.B.,
ADVOCATE & NOTARY
47-11-8, 1...C, Kuppli Aparts.
Dwarakanagar, Visakhapatnam-16.
Cell: 9247393393, 8331987055



ATTESTED
kkhageswara 22/5/24
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

1556



Annexure A-1

Srinu Vas <srinivas1029@gmail.com> ¹⁴

Inspection of Cricket Stadiums

Google Forms <forms-receipts-noreply@google.com>
To: srinivas1029@gmail.com

Fri, Jun 9, 2023 at 1:02 PM

Thanks for filling in [Inspection of Cricket Stadiums](#)

Here's what was received.

Inspection of Cricket Stadiums

RWH Systems/ STP/ Treated Water Use

Email *

srinivas1029@gmail.com

Name of State *

Andhra Pradesh ▼

Name of the City *

Vizag ▼

Name the Stadium *

1557

Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium ▼

15

Basic Information

Owner of Stadium *

Name of Cricket Association or Organisation

The Andhra Cricket Association

Stadium existing since *

2003

Present Crowd Capacity (thousands)

28

Previous crowd capacity (if stadium has been expanded)

NA

Ground Area (sqm) *

Obtain approved layout diagram of entire stadium

38606.540

Greenbelt area (sqm) *

16744.820

1558

16

Total covered Area (Spectators Stands/ Other Infrastructure) in sqm *

18813.360

Average number of days in year for Mega/ International Sport Events *

IPL/ Test Matches/ ODIs/ National Tournaments

11 days (1 day International) and 10 days National

Water requirement on
mega sport event days (KLD)

150

Water requirement
other days (KLD)

50

Average fresh water requirement on mega sport event days (KLD)

100

Average fresh water
Fresh water requirement other days (KLD)

0

Sewage Generation
during Mega events (KLD)

*

1559

17

25

Sewage generation
other days (KLD)

*

0.5

Post-monsoon WL of the area (mbgl)

Range may be given if on-the-spot WL is not available

5.7

Nearest WL monitoring station

*

Distance and direction

Rishikonda (3 kms in East Direction from the Stadium)

Pre-monsoon WL trend of the area (m/Yr) of nearest monitoring station

*

Use minus sign if rising trend

0.079 m/yr

Post-monsoon WL trend of the area (m/Yr) of nearest monitoring station

Use minus sign if rising trend

0.059 m/yr

Groundwater Usage

Source(s) of Water

1560

18

BW/ TW

*

Yes

No

Any other information considered relevant

.....

Ground Water Usage Details

Number of BWs/TWs

*

Take photographs of BWs/ TWs

2
.....

Are all BWs/ TWs fitted with flowmeter *

Write on your own as per your observations; if Yes, whether digital or analogue with numbers of each

No
.....

Number of Pumps

2
.....

Capacity of Pumps (HP)

If different capacity pumps write numbers of each type of pumps and their capacity

3 HP and 2 HP
.....

1561

19

Discharge (lpm)

If different capacity pumps write numbers of each type of pumps and their discharge

150 and 100

Average operational hours per day during events

4

Average operational hours per day on other days

3

Operational Days in year (other than mega event days)

354

NOC from CGWA/ SGWA *

Yes

No

Any other information considered relevant

Also write GW Extraction (KLD) during Mega Event Days and Other Days

Other Water Source(s)/ Treated Water Availability

Whether fresh water supply is available from other sources *

Yes

1562

No

If yes to above, quantum of fresh water supply available (**KLD**)

Obtain copy of agreement(s) with supply agency(ies)

.....

Name of Source(s)

List all sources if more than one source along with quantum (**KLD**) from each source

.....

Treated Water Available *

Yes

No

If yes to previous question - Treated Water Source *

Obtain STP Plan (if in-house)/ Copy of agreement(s) with supply agency(ies)

In-house STP

Local supply

Both In-house STP and Local Supply

Not applicable

Total treated water quantum available (**KLD**)

0

.....

Percentage (**Approx**)

of total water requirement met from treated water on Mega event days

1563

0

21

Percentage (**Approx**)
of total water requirement met from treated water on other days

0

Any other information considered relevant

Status of Installation of RWH System/ STP

If Yes or Under Installation/ Proposed, **Plan to be obtained**

STP installed *

- Yes
- Under installation/ proposed
- No

If **other than No** to above, **Capacity** of STP (KLD)

RWH System installed *

If Yes or Under Installation/ Proposed, **RWH Plan to be obtained** along with **Agency Name**)

- Yes
- Under installation/ proposed
- No

1564

22

RWH Structures Details along with size/ depth/ numbers/ capacity *

Write Not Applicable or NA if no RWH system

NA

Utilization of conserved/ harvested water (usages/ recharge etc.) and quantum utilized other than recharge *

Write Not Applicable or NA if no RWH system

NA

Is RWH system maintained/ operational *

Write Not Applicable or NA if no RWH system

NA

Does RWH system have adequate arrangements for prevention of contamination of groundwater *

Write Not Applicable or NA if no RWH system

NA

Estimated annual quantum of recharge/ conservation (cum) *

Write 0 (zero) if no RWH

0

Did the State Cricket Association or Stadium Management receive any advisory from BCCI or any other Department to install RWH and use treated water *

Yes

1565

No

23

If Yes to above, name of organisation(s) and department(s) from where advisory/ instructions received and date/ month/ year (collect copies of advisories/ instructions) *

BCCI

Details of Responsible official providing above information

Name of official *

K K Srinivas Prasad

Designation *

Project Management Consultant

Department/ Organisation *

PMC

E-mail ID *

srinivas1029@gmail.com

Contact Number *

7989916450

Details of Inspection Team

1566

Team Member -1 (Name, Designation, Department, e-mail, contact No.)

24

Team Member -2
(Name, Designation, Department, e-mail, contact No.)

Team Member -3 (Name, Designation, Department, e-mail, contact No.)

CGWB Officer Name *

Lakshmi Narayana Damodara and Md. Sarif Khan

CGWB Officer Designation *

Scientist-C

CGWB Officer Region/ SUO *

AP SUO Visakhapatnam

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File No. CGWA-21/31/2020-CGWA -357

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
CENTRAL GROUND WATER AUTHORITY
18/11 Jam Nagar House, Man Singh Road, New Delhi – 110011
cgwa-noc.gov.in

Date: 27.06.2023

SHOW-CAUSE NOTICE

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water / rain water harvesting.**"

And whereas SGWA/ Concerned Department is regulating groundwater in some States and MoJS Guidelines provide that "*wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail.*"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water,** has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

And whereas a list of all major stadiums has been provided by BCCI which includes Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag, Andhra Pradesh.

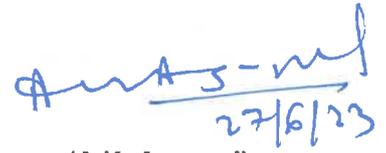
And whereas a Meeting was held on 02.06.2023 under the Chairmanship of Secretary, DoWR. Ministry of Jal Shakti with all the concerned officers / officials wherein it was directed that "*Inspections of listed stadiums may be carried out by CGWA/ SGWA/ CPCB/ SPCB to ensure the compliance of Hon'ble NGT directives/ CGWA Guidelines/ MoHUA guidelines. Suitable penal action may be initiated in case of violations / non-compliance of guidelines issued by the Government of Indian or State Government as per Groundwater Regulation Guidelines 2020 and the Environment (Protection) Act 1986.*"

And whereas, an inspection of Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag, Andhra Pradesh was carried out by the officials of CGWB/ other concerned departments in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 2 tubewells / borewells in its premises and is using groundwater without valid NOC from concerned State Ground Water Authority/ Department.

Now therefore, in exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby directs you to show cause to explain the reason as to why No Objection Certificate for ground water extraction was not sought from the concerned department, i.e. CGWA/SGWA and why suitable penalty / Environmental Compensation should not be imposed for illegal withdrawal of ground water.

You are hereby given an opportunity to submit your response, in any case within 15days of receipt of this notice, failing which appropriate action will be initiated under the provisions of Environmental (Protection) Act, 1986 and Gazette Notification S.O. 3289(E), dated 24/9/2020 and its Amendment dated 29.03.2023, at your own risk, cost and responsibility for illegal withdrawal of groundwater. Please note that failure submit a response will be understood that you have nothing to say in this regard.

To
K K Srinivas Prasad
Project Management Consultant
PMC
srinivas1029@gmail.com
ceo@andhracricknet.com



(A.K. Agrawal)
Member Secretary

Copy to:

1. The Director (GW), DoWR, RD & GR, Ministry of Jal Shakti, Shram Shakti Bhawan, New Delhi.- for information.

2. The Commissioner, PR & RD & Administrator, APWALTA,D. No. 12-47, PVS Empire, Pathuru Road, Besides Reliance Digital, Tadepalli, Guntur District, Andhra Pradesh- for information.

(A.K. Agrawal)
Member Secretary



Annexure A-3

Srinu Vas <srinivas1029@gmail.com> 27

Show Cause Notice in reference to inspection of stadium-reg.

Srinu Vas <srinivas1029@gmail.com>

Thu, Jun 29, 2023 at 11:22 AM

To: Central Ground Water Authority <cgwa@nic.in>

Cc: ceo <ceo@andhracricicket.com>, ASHISH KUMAR <dirgw-mowr@nic.in>, Groundwater Desk <gwdesk-mowr@nic.in>, J Siddhardha Kumar <rdsr-cgwb@nic.in>, scrdap@gmail.com, commissionerrdap@gmail.com

Dear Sir,

Greetings of the day!

Our cricket stadium "Dr. YSR ACA-VDCA Cricket stadium" has been in operation for about two decades, with a capacity of 28,000 seating capacity.

We conducted international matches, 11 ODIs, 04 T-20 & 02 Test matches so far in this span of two decades at an average of about 11 days in a year.

We have 02 borewells which are operational, older than a decade. We are unable to trace the permissions obtained earlier due to change of staff and systems. However, we are trying to get regularised by getting fresh permissions for these borewells explaining our ground realities.

During match times, we purchase drinking water to serve the spectators. For meeting other utility requirements for the match days, we purchase water from the Municipality in water tankers. Water consumption for the rest of days is negligible except water sprinkling on Bermuda grass in the ground, wherein the water get absorbed by the soil beneath.

Rain water traps from the roof were already incorporated. We have got Geologist survey done dated 10-Jun-2023 (report attached for ready reference) for identifying fracture zones in the sloped areas. Design of Rain water harvesting pits and piping upto fracture zones, is completed. We shall get this work completed by 10-Jul-2023, that will enable to recharge ground water levels for future environmental protection.

Our reply reflecting these realities is attached for your kind perusal and understanding our intentions to protect environment.

Regards,

KKS Prasad, PMP
PMC for ACA

[Quoted text hidden]

2 attachments**Reply to Show Cause Notice.pdf**
176K**Geologist report on fractures.pdf**
109K



THE ANDHRA CRICKET ASSOCIATION

(Member to the Board of Control for Cricket in India)

(Registered Under Societies ACT XXI of 1860 No. 25 of 1953)

Admn. Office : Dr. YSR ACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayyapalem.
VISAKHAPATNAM - 530 041, Andhra Pradesh, India.

ACA/RWH/01/06-23

28-Jun-2023

To:

The Member Secretary,
Central Ground Water Authority,
Ministry of Jal Shakti,
Govt of India,
18/11, Jamnagar House,
Mansingh Road,
New Delhi – 110011

Sub: Reply to Show Cause Notice dated 27-Jun-2023 i/r/o Dr. YSR ACA-VDCA Cricket Stadium,
Visakhapatnam

Ref: CGWA-21/31/2020-CGWA-357 Show Cause Notice dated 27-Jun-2023

Sir,

We acknowledge the requirement of environmental protection to save the ground water. We are committed to implement rain water harvesting system in our Cricket stadiums, designed our roofs incorporating water traps routed to the ground, now got the survey done dated 10-Jun-2023 to identify the fracture zones at the sloped areas. Fracture zones were observed at 35-40 Mtr (copy attached for reference) at sloped areas.

Rain water harvesting pits are designed to route the water collected at sloped areas to the fracture zones which are at 35-40 Mtr. These works are under progress and expected to be completed by 10-Jul-2023.

Borewells were installed more than a decade ago and relevant permissions could not be traced. However, we shall try to obtain permissions stating the ground realities.

Though this stadium is one of the International standards, number of international matches conducted are very limited at an average of 11 days in a year. Sewerage generated during match days also is very less and negligible for the rest of the days. Drinking water (mineral water) is being purchased and supplied to the spectators during match days, hence there is no waste water gets generated for the drinking water.

Majority portion of extracted Water is used to water the grass in the ground which gets absorbed by the soil beneath.

Since we are incorporating Rain water harvesting pits and ground water recharging to the fracture zones, it is requested to understand our case amicably for which act we shall ever be grateful to you.

Regards,

For THE ANDHRA CRICKET ASSOCIATION

(K.K.S. PRASAD, PMP)
PROJECT MANAGEMENT CONSULTANT

**REPORT ON FEASSIBILITY OF GROUND WATER FOR THE CONSTRUCTION OF
SUITABLE SITE FOR GROUND WATER RECHARGE**

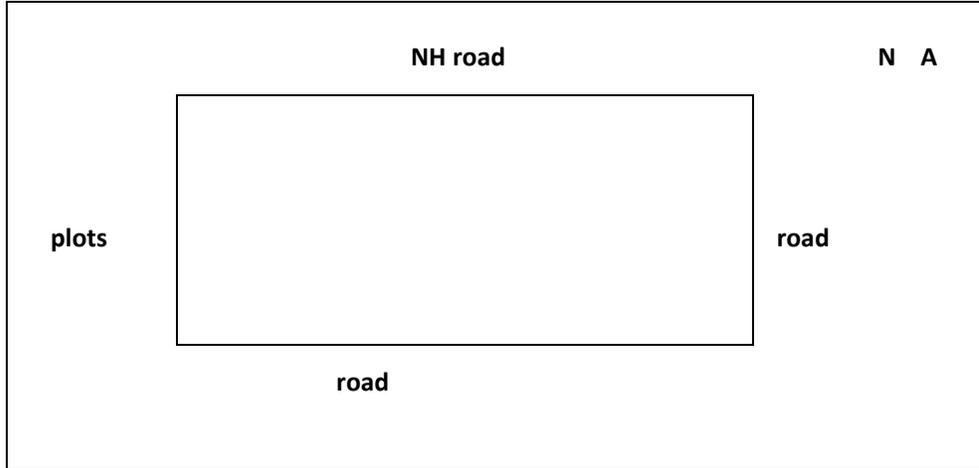
1 GENERAL

1	Investigation Conducted By	:	P. KRISHNA RAO {M.sc Tech}
2	Date of Duration of investigation	:	10-06-2023
3	Name of the Beneficiary / organisation		THE ANDHRA CRICKET ASSOCIATION
4	Purpose of investigation and requirement of water		GROUND WATERING
5	LOCATION		
	Village		P.M. PALEM
	Mandal		VISAKHAPATNAM
	District		VISAKHAPATNAM
	Survey No		
	Extent of Area in Ha..		
	Distance and direction with references to village central point		10KM NORTH DIRECTION OF THE VILLAGE
	Geology of the Area(Rock type and texture)		GRANITE GNEIESS {FINE TO MEDIUM}

II PHYSIOGRAPHY AND DRAINAGE

1	Topography		PLAIN
2	Soil Type and thickness		RED SOIL[0-4m]
3	Drainage pattern		SUB-DENTRIC
4	Stream/River (Specify the nature. influent/effluent)		INFLUENT
5	Command/Non command		NON-COMMAND

III SKETCH OF THE AREA



IV) RECHARGE PITS :

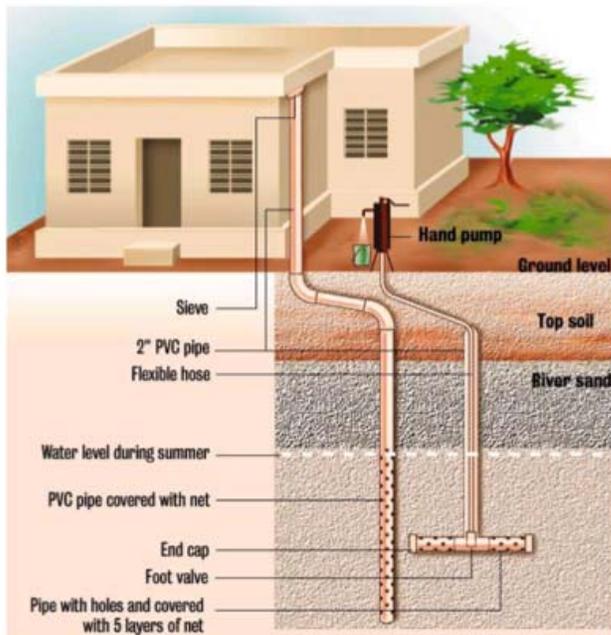
LOCATION-1 : 17°47'47.11"N,
83°21'10.67"E

FRACTURE ZONE: 30-40M

LOCATION-2 : 17°47'50.51"N
83°21'4.92"E

FRACTURE ZONE : 30-35M

ROUGH MAP:



P. Krishna Rao

P. KRISHNA RAO
M.sc (Tech)
Geologist

Annexure A-5

By-Email**T-39011/3/2021-GW Section-MOWR**

भारत सरकार

Government of India

जल शक्ति मंत्रालय

Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

D/o WR, RD & GR(भूजल अनुभाग / **Ground Water Section**)

Shram Shakti Bhawan, Rafi Marg

New Delhi 02-08-2023

MINUTES OF THE MEETING

Subject:- Minutes of the Meeting held on 17.07.2023 under the Chairmanship of Secretary, DoWR, RD & GR) to deliberate on the points/issues in the light of judgment by the Hon'ble NGT in the matter of O.A. No. 94/2021 (Sh Haider Ali Vs Uol & Ors).– reg.

The undersigned is directed to enclose herewith the minutes of the meeting held under the Chairmanship of **Secretary, DoWR, RD& GR**, Ministry of Jal Shakti on **17.07.2023 at 4:30 PM** in the **Committee Room of this Department at Shram Shakti Bhawan**, Rafi Marg, New Delhi to deliberate on the points/issues in the light of judgment by Hon'ble NGT, Principal Bench, New Delhi in the matter of OA No. 94/2021 (Sh. Haider Ali Vs Uol & Ors).

Signed by Rajendra Kumar Sahu**Date: 02-08-2023 10:43:07****(Rajendra Kumar Sahu)****Reason: Approved**

Under Secretary to the Govt. of India

Ph: 011-23716928

Email: gwdesk-mowr@nic.in

To,

All the participants of the meeting.

Copy to :

PPS to Secretary, DoWR, RD&GR, MoJS

PPS to JS(A, IC&GW), DoWR, RD&GR

PA to Director(GW-I) & Director(GW-II)

Minutes of the Meeting held on 17-07-2023 under the Chairmanship of Secretary, DoWR, RD & GR, Ministry of Jal Shakti on ATR in Hon'ble NGT Matter - OA No. 94/2021 and MA 18/2023 (Haider Ali vs UOI & Ors)

A meeting was held in hybrid mode on 17-07-2023 under the chairmanship of the Secretary, DoWR, RD&GR, MoJS for appraisal of progress made in implementation of directives of Hon'ble NGT in **OA No. 94/2021** and subsequent **MA No. 18/2023**, in the matter of **Haider Ali Vs UOI and Ors**.

2. Meeting was attended by the representatives from MoH&UA, CPCB, MoYAS, SAI, DoWR, CGWA, BCCI and State Cricket Associations. Representatives of Haryana and Delhi Cricket Associations were present physically. Representatives of BCCI and other State Cricket Associations joined the meeting online. There was **no representation** from Shaheed Veer Narayan Singh International Stadium, **Raipur** (Chhattisgarh State Cricket Sangh). List of participants is enclosed as **Annexure-I**.

3. At the outset, the Chairman, CGWB welcomed all the participants and presented a brief introduction about the context of the meeting, citing Hon'ble NGT's directives in the matter of Haider Ali vs UOI and Ors (OA No. 94/2021 and MA No. 18/2023).

4. Chairman, CGWB made presentation on Action Taken Report on directives issued by the Secretary, DoWR, Ministry of Jal Shakti in the meeting held on 02-06-2023.

5. **BCCI** informed that the guidelines and necessary directions for water conservation have been issued to all cricket associations. Tree plantation has also been initiated by BCCI. It was also stated that no potable water is being used for ground maintenance in stadiums. Stadium accreditation is also being considered by National Cricket Academy, Bangalore with special emphasis on RWH structure.

6. Secretary, DoWR, MoJS advised BCCI that there must be RWH and STP facilities in the cricket stadiums to improve water conservation. He also stated that BCCI should review the matter regularly with cricket associations.

7. **Sports Authority of India** informed that it is exploring feasibility and viability of rain water harvesting in 5 stadiums in Delhi. SAI further informed that 2 proposals for STP water use are under process. SAI also informed that JLN stadium is located in low-lying area. Indira Gandhi stadium also gets flooded. There is not much space in Dr Shyama Prasad Mukherjee stadium for expansion. Use of running sewage water after treatment is also being considered.

8. **MoYAS** endorsed the submissions of SAI and informed that proposals for STPs are being prepared for next financial year which will be sent to DJB and NDMC. In this regard, Secretary, DOWR advised SAI/ MoYAS to provide written submission.

9. CGWA informed that it had carried out inspection of 26 cricket stadiums to check compliance of MOJS guidelines, viz., NOC for ground water extraction from CGWA/SGWA, Installation of RWH system and use of treated water/STP installation. It was further informed that CGWA had issued Show Cause Notices to 20 cricket associations that were using groundwater but had not obtained permission from CGWA or respective SGWA. Out of 20 stadiums, 16 had responded to show-cause notice, of which 3 stadiums, namely - Arun Jaitley Stadium (DDCA), Delhi, Green Park Stadium (UPCA) and Sports Hub International Stadium, Trivandrum (KCA) sought more time for reply. No reply was received from

Shaheed Veer Narain Singh Stadium, Raipur (Chhattisgarh Cricket Association), Sawai Man Singh Stadium, Jaipur (Rajasthan Cricket Association), Eden Gardens, Kolkata (Cricket Association of Bengal) and DY Patil Stadium, Mumbai (Mumbai Cricket Association).

10. Secretary, DoWR desired to hear the status of NOC, installation of RWH system and use of treated water from each stadium/ cricket association representative. Chairman, CGWB presented observations of individual inspection and reply to show-cause notices and State Cricket Associations apprised the Secretary DoWR about the compliance status. It was gathered from the discussions that out of 26 listed stadiums, 4 stadiums (M Chinnaswamy Stadium, Bengaluru; VCA Stadium, Jamtha, Nagpur; Narendra Modi Stadium, Motera, Ahmedabad; and JSCA International Stadium Complex, Ranchi) are fully compliant and 12 are partially compliant (2 stadiums having RWH and STP, 10 stadiums having only RWH). Nine stadiums did not have NOC, RWH System and STP. Since, there was no representative or reply from Shaheed Veer Narayan Singh International Stadium, **Raipur**, there was no update on status of compliance.

11. The Secretary, DoWR, RD&GR, MoJS heard responses of each stadium/Cricket Association representative and issued directions to them accordingly. Response of Cricket Associations to show-cause notices and during the meeting are summarized in **Annexure-II**.

12. Following directions were issued by Secretary with the advice to initiate action immediately.

1. All cricket associations/ owner/ management of the stadiums, who have not installed Rain Water Harvesting System (RWH) so far, must install RWH within three months and initiate concrete steps to implement the direction of NGT so as to become less dependent on fresh water. They can engage consultants for feasibility study and seek guidance from CGWB in this regard.

(Action: Concerned Cricket Associations and Owner/ Management of the Stadiums/ concerned CGWB regional Office)

2. All stadium authorities may engage consultants to ensure use of treated water. The concerned Stadium authorities may approach local authorities/ Municipal Corporations and explore the possibilities for supply of treated water for maintenance of cricket grounds. Feasibility of installing Sewage Treatment Plant (STP) may be studied by engaging consultants. Concerned Cricket Association shall provide the timeline for installation of Treated Water Facility/ STP.

(Action: Cricket Associations/ Owner/ Management of Stadiums)

3. Stadium authorities may approach ground water authorities regulating and controlling ground water in their respective States for obtaining No Objection Certificate (NOC) for ground water abstraction. In case of non-compliance, necessary action/penal action as deemed appropriate as per extant rules/guidelines shall be taken by the concerned authorities. CGWA/SGWA shall provide support to all cricket associations and owner of the stadiums for obtaining No Objection Certificate for extraction of ground water.

(Action: Cricket Associations and Owner of the Stadiums and

CGWA/SGWA)

4. West Bengal Cricket Association shall hold a meeting with Indian Army (on whose land the stadium is situated) and State Water Investigation Directorate (**SWID**) to resolve the issue related to compliance. CGWA shall issue letter to **SWID** for ensuring compliance.

(Action: Cricket Association of Bengal & CGWA/ SWID)

5. Rajasthan Cricket Association, Jaipur has been directed to provide the status of No Objection Certificate for ground water abstraction, Rain Water Harvesting and Sewage Treatment Plant through e-mail on priority.

(Action: Rajasthan Cricket Association)

6. There was no representative from Chhattisgarh Cricket Sangh (CCS) present in the meeting. Also, no reply to show-cause had been received by CGWA. It was directed to confirm the status of ownership of Shaheed Veer Narayan Singh International Stadium, Raipur and issue notice accordingly for compliance of Hon`ble NGT directives.

(Action: Chhattisgarh Cricket Association& RD, CGWB, Raipur)

7. It was observed that Kochi stadium was not included in the list provided by BCCI. CGWA has been directed to carry out the inspection of the stadium immediately.

(Action: CGWA and RD, CGWB, KR, Trivendrum)

8. Central Ground Water Authority (CGWA) shall regularly monitor the progress made by stadiums towards compliance and adherence to timelines. Secretary directed CGWB to prepare the final ATR to be filed before the Hon`ble NGT .

(Action: CGWA)

Annexure-I

In chair: Shri Pankaj Kumar, Secretary, DoWR, MoJS

DoWR, MoJS

1. Shri Ashish Kumar, Director (GW-I)
2. Shri Vinayak Bhatt, Director (GW-II)
3. Shri Madhukar Singh, Sc-B & TS to JS (A, IC & GW)

CGWA, New Delhi

4. Shri A K Agrawal, Chairman, CGWA
5. Dr Bhushan R Lamsoge, Sc E & HoO
6. Dr Vikas Ranjan, Sc D
7. Shri Vinod Kumar Dhaundiyal, Administrator, CGWA

MOYAS

8. Shri Vimal Anand, Director, DoS, MOYAS

Delhi District Cricket Association

9. Shri R.R. Singh, Int. CEO/GM

NMCG

10. D.P. Mathuria, ED,NMCG

SAI

11. Lt. Col. Y.S. Sandhu, Dir/Infra, SAI

Haryana Cricket Association

12. Shri Anirudh Chaudhary, Secretary, HCA.

JOINED THROUGH VC**BCCI**

13. Shri Hemang Amin, CEO

Representatives of Cricket Associations/ Stadiums

Name and designation of the Participant	Name the Stadium represented
14. Shri Anil Patel, Hon. Secretary, Gujarat Cricket Association(GCA) 15. Dhiraj Jogani, CEO, GCA	Narendra Modi Stadium. Motera, Ahmedabad
16. Shri Himanshu Shah, Secretary, Saurashtra Cricket Association (SCA)	Saurashtra Cricket Association Stadium, Rajkot
17. Shri KKS Prasad, PMP, Project Management Consultant, Andhra Cricket Association (ACA)	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, Vizag
18. Shri AK Singh, CEO, Jharkhand State Cricket Association (JSCA)	JSCA International Stadium Complex, Ranchi
19. Capt Chinmay Nayak, Interim CEO, Cricket Association of Bengal (CAB) 20. Shri Ratnesh Singh, Head Engineering Division, CAB	Eden Gardens, Kolkata
21. Shri Farokh Dastoor, CEO & Mr. Paresh Dautkhani, GM-Operations, Vidarbha Cricket Association (VCA)	VCA Stadium, Civil Lines, Nagpur VCA Stadium, Jamtha, Nagpur
22. Shri RR Singh, Interim CEO/GM, Delhi and District Cricket Association (DDCA)	Arun Jaitley Stadium, Delhi

23. Shri Ajay Chaurasia, CE (Civil), DDCA	
24. Shri Suhas Patwardhan, Apex Council Member, Maharashtra Cricket Association (MCA)	MCA Cricket Stadium, Gahunje, Pune
25. Shri Prateek Chhabra, Senior Analyst, Rajasthan Cricket Association (RCA)	Sawai Mansingh Stadium, Jaipur
26. Shri Rohit D. Pandit, CAO, Madhya Pradesh Cricket Association (MPCA)	Holkar Stadium, Indore
27. Shri Avinash Salvi, Sports Secretary and Sports Coordinator, DY Patil Sports Academy	Dr DY Patil Stadium, Mumbai
28. Shri NK Jha, Secretary, Cricket Club of India (CCI) Ltd	Brabourne Stadium, Mumbai
29. Shri Shubhendu Ghosh, CEO, Karnataka State Cricket Association (KSCA)	M.Chinnaswamy Stadium, Bengaluru
30. Shri Sujeet K Srivastava, VP, Finance, Strategy & Corporate Affairs, Nodal Officer Green Park, UP Cricket Association (UPCA)	Green Park Stadium, Kanpur Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, Lucknow
31. Shri K Shivakumar, Hon. Jt. Secretary, Tamil Nadu Cricket Association (TNCA) 32. Shri U Baghwandas Rao, Member - Apex Council, TNCA	M A Chidambaram Stadium, Chennai
33. Shri Suneel Kante, CEO, Hyderabad Cricket Association (HCA)	Rajiv Gandhi International Stadium, Hyderabad
34. Sushri Minu Chitambaram, CFO, Kerala Cricket Association (KCA) 35. Shri Dipu Joy, Chief Coordinator, Kariavattom Sports Facilities Limited (KSFL) 36. Shri Ram Varma, Manager, KSFL	Sports Hub International Cricket stadium, Trivandrum
37. Shri Kuldeep Singh, Infrastructure Consultant, Himachal Pradesh Cricket Association (HPCA). The Secretary of association could not be present, being indisposed.	Himachal Pradesh Cricket Association Stadium, Dharamshala
38. Shri Deepak Sharma, CEO, Punjab Cricket Association (PCA)	IS Bindra Cricket Stadium, Mohali
39. Shri Subrat Kumar Behera, CEO, Odisha Cricket Association (OCA) 40. Shri Subhasis Behera, GM Admn, OCA 41. Shri Bishnu Mohapatra, Principal Consultant, OCA	Barabati Stadium, Cuttack
42. Shri Jyotishmoy Borah, Manager-Infrastructure Development & Allied Activities, Assam Cricket Association (ACA)	ACA Stadium, Barsapara, Guwahati
43. Sh. Ajankya Nayak, Secretary, Mumbai	Wankhede Stadium, Mumbai

Annexure - A6

Rain Water Harvesting systems installed at Dr. YSR-ACA-VDCA Cricket Stadium, Visakhapatnam



Provision made for trapping rain water from roof top



Saucer Drain build to pass on rain water to the filtering unit



Continued saucer drain routed to the filtering unit



Filtering unit made with perforated slab 1 feet above the bottom level



Filtering unit filled with high quality pebbles of sizes 35, 25, 10 & 4 mm in layers



Collection tank connected from bottom chamber of filtering unit, Bore dug to fracture zone upto 30 mtr below ground level and connected with the top of collection tank. Water connection from collection tank is kept for usage of water.



Piping from the other sloped area connected to the filtering unit



Gate valves provided at the relevant junctions for diversion of water for use as required

**THE ANDHRA CRICKET ASSOCIATION***(Member to the Board of Control for Cricket in India)*

(Registered Under Societies ACT XXI of 1860 No. 25 of 1953)

Admn. Office : Dr. YSR ACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayapalem.
VISAKHAPATNAM - 530 041, Andhra Pradesh, India.

ACA/RWH/02/07-23

3-Aug-2023

To:

The Commissioner,
(Kind Attn: Smt. A Surya Kumari, I.A.S.)
PR & RD Dept, Administrator, APWALTA,
Tadepalli, Guntur Dist, Andhra Pradesh.

Sub: Clarification on AP-CPR&RD-APWALTA-Issue of show cause notice for unauthorised usage of Ground Water without valid NOC-Regarding i/r/o Dr. YSR ACA-VDCA Cricket Stadium, Visakhapatnam

Ref: Lr No. PRR05-11028 (31)/26/2023-SLNA-GIS-CORD. Dated 19-Jul-2023 & CGWA-21/31/2020-CGWA-357
Show Cause Notice dated 27-Jun-2023

Respected Madam,

Dr. YSR ACA-VDCA Cricket stadium, Visakhapatnam is the only international cricket stadium in Andhra Pradesh, operational for the past two decades, with a capacity of approx. 28,000 seating capacity. Borewells installed in the stadium are more than a decade old, and we are unable to trace out the records on permissions obtained if any, due to change of staff and systems. However we are trying to ratify the case by obtaining NOC from the relevant authorities.

We acknowledge the requirement of environmental protection to save the ground water. We are committed to implement rain water harvesting system in our Cricket stadiums, designed our roofs incorporating water traps routed to the ground level, now got the survey done dated 10-Jun-2023 to identify the fracture zones at the sloped areas. Fracture zones were observed at about 30 Mtr (copy attached for reference) at sloped areas identified. Design is finalised to incorporate Rain Water Harvesting pits and slotted pipes attached to them are planned to be rooted to fracture zones to recharge aquifers in-order-to replenish groundwater, with an optional reuse of water before routing it to the fracture zone. The design is shared with the local Ground water authorities, Visakhapatnam, who visited to inspect the stadium premises & found design is in line with the requirements.

We attended virtual meeting conducted under the Chairmanship of Secretary (WR,RD&GR), MoJS on 17-Jul-2023 at 4:30 PM & updated our plan to incorporate Rain Water Harvesting System & Ground Water recharging within next four weeks' time. It was also revealed to the officials that Qty 2 Borewells installed for more than a decade and we are approaching appropriate authorities to issue NOC.

It is requested to suggest proper authority from whom NOC can be obtained as the agencies we approached at Visakhapatnam are not in a position to issue NOC for the existing Borewells. We shall intimate the progress on RWH installation, sooner it is completed.

Thanking in anticipation.

Regards,

KKS Prasad, PMP

Project management Consultant

Copy to (For Info): The Director, Ground Water Audit Dept; The Director (GW), DOWR, RD & GR, MOJS



Annexure A-8

Issue of NOC for usage of Ground Water in Dr.YSR ACA VDCA Cricket Stadium, Visakhapatnam- Reg

2 messages

STATE LEVEL NODAL AGENCY, PMKSY-ANDHRA PRADESH <scrdap@gmail.com>
To: srinivas1029@gmail.com

Fri, Aug 4, 2023 at 2:35 PM

Sir,
We received your Lr.Dt.03.08.2023, addressed to the Commissioner, PR&RD and Administrator, APWALTA .
In this contentext you approach Ground Water Department, Visakhapatnam or else you contact the Commissioner, PR&RD Office for obtaining NOC.

Sri B.Janardhana Reddy,
Joint Commissioner, PR&RD,
Contact No.9502960011
With Regards,

.....

DIRECTOR (WATERSHEDS)
O/o Commissioner, PR & RD Dept.,
Govt. of Andhra Pradesh,
PVS ICON, D. No. 12 – 47, 3rd Floor, Pathuru Road
Beside Reliance Digitals, Tadepalle Village,
Guntur District, Pin Code: 522 501.

**Srinu Vas** <srinivas1029@gmail.com>
To: "STATE LEVEL NODAL AGENCY, PMKSY-ANDHRA PRADESH" <scrdap@gmail.com>

Fri, Aug 4, 2023 at 11:05 PM

Dear Sir,

Thank you for the invaluable support.

Regards,

8/5/23, 10:18 AM

Gmail - Issue of NOC for usage of Ground Water in Dr.YSR ACA VDCA Cricket Stadium, Visakhapatnam- Reg

1586

KKS Prasad, PMP
Project Management Consultant
[Quoted text hidden]

44



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018
Phone: 0891 -2755356



Lr.No.1003/APPCB/Gen/RO/VSP/2024

Date:08.05.2024

To
The Andhra Cricket Association
Dr. YSRACA VDCA Cricket Stadium,
D.No.10-24/1, NH-16,
Pothinamallayyapalem.
Visakhapatnam -530 041.

Sir,

Sub: APPCB, RO, VSP – Dr. YSRACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayyapalem, Visakhapatnam - NOC for usage of Borewells in Cricket Stadium –Reg.

Ref: Representation of the Andhra Cricket Association dated 07.05.2024.

With reference to the above subject, this office received a representation requesting to issue of NOC for the Two Borewells being used in Dr. YSRACA VDCA Cricket Stadium for obtaining permissions from Ministry of Jalshakti, Govt. of India.

In this regard, it is to inform the AP. Pollution Control Board is a Statuary, Regulatory body in the state implementing various Environmental Rules & Acts enacted by the Govt. and monitoring various industrial activities that have been categorized by Central Pollution Control Board (CPCB) based on the pollution potential into Red, Orange, Green and White category industries. On scrutiny of your representation, your activity is not covered under any of the above category.

Further it is to inform that, as per EIA notification 2006, the activity i.e., “Building & Construction Project more than 20,000 sq.mt of built-up area”, then the project requires Environmental Clearance (EC) from MoEF& CC, GoI and subsequent Consent to Establish (CTE) and Consent to Operate (CTO) from AP. Pollution Control Board. On scrutiny of your representation, it was observed that the total built-up area of The Andhra Cricket Association located at Dr. YSRACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayyapalem, Visakhapatnam is 18813 sq.mt, which is less than the 20,000 sq.mt and hence the project does not require any NOC/CTE/ CTO of the Board. It is further to inform that the buildings which are not covered under EIA

Notification, 2006 & consent management of APPCB shall ensure sustainable environment management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks.

In view of the above, the said request does not fall under the purview of APPCB.

Yours faithfully,

**PAIDI VENKATA
MUKUNDA RAO**

Digitally signed by PAIDI
VENKATA MUKUNDA RAO
Date: 2024.05.08 18:24:09 +05'30'

ENVIRONMENTAL ENGINEER

Copy submitted to the JCEE, Zonal Office, Visakhapatnam for information.

Annexure A-10

CENTRAL GROUND WATER AUTHORITY
(Constituted under section 3 (3) of the Environment (Protection) Act, 1986)APPLICATION FOR RENEWAL OF NOC ISSUED TO EXISTING
INDUSTRIAL/ INFRASTRUCTURE PROJECTS ABSTRACTING GROUND WATER
FOR

EXISTING USAGE / WITH ADDITIONAL REQUIREMENT DUE TO EXPANSION

(Refer ..Annexure for filling up form – explanation of terms / details etc.)

1. General Information

- (i) Name of the Industry / Infrastructure: THE ANDHRA CRICKET ASSOCIATION
(Unit Name.....Dr. YSR-ACA-VDCA International Cricket Stadium, PM Palem, Visakhapatnam
/ Group Name, if any.....)

(ii) Details of Project :

Main Type of Industry / Infrastructure:

Cricket Stadium

Details of Industry Product / Process(For Industry only- Refer annexure for details)

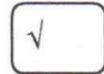
Non Industrial

(iii) Location details of the project: (Attach site plan and location map)

1. Village / Town Name : Visakhapatnam.....Pincode : 530041.....
2. Block / Taluka Name : Visakhapatnam.....
3. Tehsil / Taluka Name : Visakhapatnam.....
4. District Name : Visakhapatnam.....
5. State / UT Name : Andhra Pradesh.....

(Attach Site Plan / Map – Drawing / Map showing Location with reference to major landmark / Village / Town of the area) (A4 / A3 size paper only).

(Tick Mark if attached)



- (iv) Name : Urban Development Authority / Statutory Notified Industrial Area
/ SEZ / Municipal Corporation / Gram-Nagar Panchayat Municipal Corporation,
visakhapatnam

(v) Communication Details

- (a) Complete Postal Address with Pincode :
The Andhra Cricket Association, Dr. YSR-ACA-VDCA Cricket Stadium
D. no: 10-24/1, NH-16, Pthinamallayapalem
Visakhapatnam - 530041
- (b) Phone No (landline).....0891-2727955.....
- (c) Fax No.....
- (d) Mobile No.....7989916450.....
- (e) Emailoffice@andhracricket.com.....

(vi) Details of Existing NOC issued by CGWA (enclose copy):

NA

- (a) NOC Letter No.....NA.....
- (b) Date of Issuance.....
- (c) Validity till (Date / period, if any mentioned)
- (d) Reason for not applying for renewal before expiry of NOC Validity (Attach Affidavit)
.....
.....

- (vii) Purpose of Renewal Application:
- a) Whether renewal NOC application for existing groundwater use only: Yes / NO
If NO
 - b) Renewal NOC application for Renewal of existing use and permission for additional requirement due to expansion of industry project / increased demand of water requirement in infrastructure project: Yes / Not Applicable.

2. Breakup of Water Requirement / Recycled Water Usage : **(Including Existing + Additional, if any)**

(i) **Total water requirement as on date – Summarized (a+b+c+d):**m³/day

- a) Ground Water requirement:50.....m³/day
- b) Surface Water requirement:m³/day
- c) Proposed/Existing water supply from any agency:m³/day
- d) Recycled Water Available for use:m³/day

Break up of Ground Water Requirement (a) requested in renewal application:

Existing NOC Permission	Additional Requirement, if any	Total Requirement
.....m ³ /Daym ³ /Day	..50.....m ³ /Day
.....m ³ /yearm ³ /year	18800.....m ³ /year

(ii) **Breakup of Total Water Requirement (a+b+c+d, above) and Usage:**

(Please enclose flow chart of water showing requirement at each stage of Industry / Infrastructure usage listed in table below)

Activity	Existing Use (m ³ /day)	Proposed requirement (m ³ /day)	Total Use + Requirement (m ³ /day)	No. of operational days in a year	Annual requirement (m ³ /year)
Industrial Activity/ Commercial Use*					
Domestic / Residential Use *					
Greenbelt development/ Environment maintenance					
Other use / Flushing Req. *	50			365	18800
Grand Total					

* Infrastructure Project

(iii) **Details of water availability from ETP / STP for Recycle / Reuse usage:**

	Existing	Proposed	Total
a) Effluent / Sewerage generated and treated in ETP /STP :m ³ /daym ³ /yearm ³ /daym ³ /yearm ³ /daym ³ /year
b) Available treated Effluent / Sewerage for usage :m ³ /daym ³ /yearm ³ /daym ³ /yearm ³ /daym ³ /year
c) Effluent / Sewerage discharge after treatment:m ³ /daym ³ /yearm ³ /daym ³ /yearm ³ /daym ³ /year

Available treated effluent usage : Total quantity same as 2 i (d) and 2 iii (b) above)

Reuse / Recycle Usage Activity	Existing Use (m ³ /day)	Proposed availability (m ³ /day)	Total Use + Availability (m ³ /day)
Industrial Activity/ Commercial Use*			
Domestic /Residential Use *			
Greenbelt development/ Environment maintenance			
Other use / Flushing Req. *	50		50
Total	50		50

* Infrastructure Project

3. Details of groundwater abstraction structures:

Particulars	Existing Structure	Proposed structure (only in case of Expansion)
Number of structure	02	
Type of structure (dug well, tube well, bore well, dug cum bore well)	Borewell	
Year of construction	2007	
Depth (meter below ground level)	40	
Diameter (mm)	150	
Depth to water level (meters below ground level)	40	
Discharge (m ³ /hour)		
Operational hours/day	02	
Operational days/year	365	
Mode of lift and Horse Power of pump	Pumps, 7.5 HP	
Whether fitted with meter or not	Yes	

4. Compliance to the conditions prescribed in the NOC

S. No.	Conditions given in NOC	Status of compliance #	Remarks
1	Water meter data – Check for groundwater abstraction	Yes	
2	Implementation of Rainwater Harvesting Proposal : Report and Photographs	Yes	
3	Water Level / Piezometer monitoring Data		
4	Water Quality Monitoring Data		
5	Recycle – Reuse details	Yes	From collection tank of RWH
6	*		
7	*		
8	*		

* (any other specific conditions mentioned in NOC Letter)

(Please attach consolidated report along with colored photographs of conditions of NOC in 2 set)

5. Groundwater availability report (Please enclose a comprehensive report/note on groundwater condition/groundwater quality in and around 5 km of the areas) (Applicable only in the expansion programme of the project.) N/A

5. Details of rainwater harvesting and artificial recharge measures for groundwater recharge in the area. Rain Water harvesting system incorporated at all the sloped areas, filtered collected water being routed to the fracture zones at 90 mtr below ground level.

6. **Copy of valid referral letter / Consent to operate as on date for Existing project / Expansion Project** from Central Pollution Control Board /State Pollution Control Board/Bureau of Indian Standards/Ministry of Environment and Forests/ State Level Environment Impact Assessment Authority / Urbana Development Authority / Municipal Corp etc., or any State / Central Government Statutory Body may be provided. From State Pollution Control Board

Undertaking

It is to certify that the details and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage the application will be rejected out rightly.

Date:

10-05-2024

Place:

visakhapatnam



Name & Signature of the applicant*

(With official seal)

(Signature)
 (SR Gopinath Reddy)
 Secretary, ACA

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

- **Incomplete/ partially filled applications would be rejected summarily.**
- Application Proforma is subject to modification from time to time.
- Renewal of NOC shall be done for the same quantity /ground water abstraction structure.
- Application fee of Rs. 500/- is to be submitted in the form of demand draft Drawn on Name : PAO, CGWB, giving other details: DD NO.029790.....Date..09-05-2024.....Bank Name..State Bank of India
- Application along with attested copy of all mandatory documents / reports etc., should be submitted in 2 set, to the Regional Director, Central Ground Water Board of concerned State.

जारी करने वाली भारतीय स्टेट बैंक
Issuing Branch: State Bank of India, ADHURAWADA VSP
कोड क्र. / CODE No: 22015
Tel No. -9441030133

मांगड़ाफ्ट
DEMAND DRAFT
1594

Key: WAGJOS
Sr. No: 120379

0 9 0 5 2 0 2 4
D D M M Y Y Y Y

मांगे जानेपर PAO, CGWB*****

या उनके आदेश पर
52
OR ORDER

ON DEMAND PAY

Five Hundred Only

रुपये RUPEES

अदा करें

₹

500.00

IOI 000485079790
Name of Applicant

Key: WAGJOS Sr. No: 120379
GOLAGANI KANAKA RAJU

AMOUNT BELOW 501(0/3)

मूल्य प्राप्त / VALUE RECEIVED

भारतीय स्टेट बैंक

STATE BANK OF INDIA

अदाकर्ता शाखा / DRAWEE BRANCH: FARIDABAD
कोड क्र. / CODE No: 00734

प्राधिकृत हस्ताक्षरकर्ता
AUTHORISED SIGNATORY

शाखा प्रबंधक
BRANCH MANAGER

कम्प्यूटर द्वारा मुद्रित होने पर ही वैध
VALID ONLY IF COMPUTER PRINTED

केवल 3 महीने के लिए वैध
VALID FOR 3 MONTHS ONLY

₹ 1,50,000/- एवं अधिक के लिखत दो अधिकारियों द्वारा हस्ताक्षरित होना आवश्यक है।
INSTRUMENTS FOR ₹ 1,50,000/- & ABOVE ARE NOT VALID UNLESS SIGNED BY TWO OFFICERS

G. SRINIVAS RAO
Deputy Manager
PF No. 3734785
SS. No. R-8629

⑈079790⑈ 0000020001⑈ 000485⑈ 16



THE ANDHRA CRICKET ASSOCIATION

(Member to the Board of Control for Cricket in India)

(Registered Under Societies ACT XXI of 1860 No. 25 of 1953)

Admn. Office : Dr. YSR ACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayyapalem.
VISAKHAPATNAM - 530 041, Andhra Pradesh, India.

Details of the Rain Water Harvesting System incorporated in Dr. YSR-ACA-VDCA Cricket Stadium, Visakhapatnam:

1. Site Assessment was made and identified rain water catchment areas in the stadium.
 - a. Roof top
 - b. Open area with slope points
 - c. Fracture Zones were identified to find the water zone at the aquifers found to be 30 mtr below ground level.
2. Roof gutters alongwith roof edges were already in place to collect the downpour of rain water from the roof top.
3. Levels were taken at the open areas on ground, sloping done to catch the rain water pour from these open areas.
4. Saucer drains constructed from the gutters & pipe drains installed from sloped section of open areas sloping towards filtering tank with requisite gate valves to open up to the drain in case of heavy water pour over and above filtering tank capacity.
5. Filtering tank constructed with perforated slab 1 feet above bottom level of the filtering tank.
6. Bottom half of the Filtering tank is filled with high quality pebbles of sizes 35, 25, 10 & 4 mm from the top of the perforated slab.
7. High Quality silica sand filled above 4mm pebbles in the filtering tank.
8. Collection tank is constructed to collect the water from the lower level of the perforation chamber under filtering unit.
9. Provision made in the collection tank for reusing to the green belt, above which is connected to the 6" dia borewell that is rooted to the fracture zone at the aquifers.
10. Heavy duty piping 6" dia with slots made, inserted in the bore to the fracture zone, which is 30 mtr below the ground level.
11. Trained the maintenance team to upkeep clean Rain Water Harvesting system.
12. Few Photographs are attached for ready reference.




9/5/2024
KKS PRASAD, PMP
Project Management Consultant
PMP® #2016161
For AEA

Annexure A-11



Annexure A-12

ACA/RWH/02/09-23

8-Sep-2023

To:

The Commissioner,
GVMC, Visakhapatnam – 530002

Sub: Request for Treated Water Supply at Dr. YSR ACA-VDCA Cricket Stadium, Visakhapatnam

Ref: Ministry of Jal Shakti, Govt of India minutes letter # T-39011/3/2021-GW-MOWR dated 02-Aug-2023 and Commissioner, request raised during GVMC visit at India Priyadarshini Municipal Grounds, Visakhapatnam dated 6-Sep-2023.

Sir,

It is a pleasure meeting you at Indira Priyadarshini Municipal Grounds on September 6, 2023. We express our gratitude for your invaluable assurance to explore the possibility of providing a treated water connection to Dr. YSR-ACA-VDCA Cricket stadium, Madhurawada.

Our international cricket stadium has been serving the sporting community for over two decades, till date, we have been utilizing groundwater for various purposes, including irrigation of the cricket ground and other utilities. In light of the recent directive issued by the Ministry of Jal Shakti, Government of India, as conveyed in the Minutes Letter # T-39011/3/2021-GW-MOWR dated August 2, 2023 (a copy of which is attached for your reference), we understand the pressing need to transition to the use of treated water for all cricket grounds. This initiative aligns with our commitment to environmental conservation and the preservation of groundwater resources.

To further enhance our environmental efforts, we have also designed a rainwater harvesting system, to collect rainwater and facilitate the recharge of groundwater by directing excess water into the fracture zones of the underground rocks. We are fully committed to adhering to the guidelines set forth by the Ministry of Jal Shakti and contributing to the sustainable management of water resources.

In light of the aforementioned developments, we kindly request your esteemed office to kindly look into the process of providing us with a treated water connection capable of supplying 50,000 litres per day. Such a connection would not only enable us to comply with the Ministry's directives but also play a crucial role in our ongoing efforts to promote eco-friendly practices within our premises. Your support in this matter would be instrumental in achieving our shared goals of environmental conservation and responsible water usage.

Once again, thank you for your dedication to the cause of sustainable water management. We look forward to your favourable action on this matter.

Regards,

(SR Gopinath Reddy)
Secretary
The Andhra Cricket Association



**GREATER VISAKHAPATNAM MUNICIPAL CORPORATION:
VISAKHAPATNAM**

From
Executive Engineer, WSM-1
Greater Visakhapatnam
Municipal Corporation
Visakhapatnam.

To
The Secretary,
The Andhra Cricket Association,
PothinaMallayyaPalem,
Visakhapatnam.

Rc.No.02/2024-25/EE-I/(WS&S-M)/GVMC/Dt.18.05.2024

Sir,

Sub:- GVMC – Visakhapatnam – Water Supply – EE-I(WS&SM) – Availability of Treated water to supply to THE ANDHRA CRICKET ASSOCIATION, Pothinamallayypalem, Visakhapatnam from 13MLD STP at Mudasaralova – Consent for supply of treated water - Regarding.

Ref:- 1. LrNo:ACA/RWH/02/09-23 of Hon. Secretary, The Andhra Cricket Association, Pothinamallayypalem, Visakhapatnam on Dt:08/09/2023.

* 2. Instruction of the Executive Authority.

In the reference 1st cited, The Hon. Secretary, Andhra Cricket Association, Pothinamallayypalem, has requested this office to provide treated water connection to supply 50 KLD for their cricket ground. Accordingly, The Commissioner, GVMC has instructed to examine the feasibility to supply sewerage treated water to Andhra Cricket stadium, Pothinamallayypalem from nearby STPs.

In this connection, it is to inform that Reused water can be supplied to the Andhra Cricket Stadium, Pothinamallayypalem from the existing '13 MLD STP plant at Mudasaralova'. Considering the technical requirements, it is necessary to draw & supply the said 50KLD by means of pumping arrangement with pumping line from the existing 13 MLD plant at mudasaralova, as the levels would not permit for gravity. In addition, necessary road

cuttings and restoration are required along the distance of 10 Km from the 13 MLD STP to the cricket stadium and the cost of entire proposal is estimated to be about Rs 1.50 Cr with HDPE pipeline and Rs 2.50 Cr with DI pipeline. The expenditure for this proposal has to be borne by the Andhra Cricket Stadium, Pothinamallayyapalem. The detailed survey will be carried out after hearing from you and will be taken up as 'Deposit Contribution work', after deposit of money with GVMC.

Apart from the above, a contribution of about Rs15.00 Lakh & 6 months' advance contribution charges of about Rs 5.13 Lakh, put together Rs.20.13 Lakh is to be paid to GVMC as Contribution charges (One Time) at the time of sanction of Bulk connection.

With all the above, you are hereby requested to communicate your willingness/ consent to take further action for preparing detailed estimate to supply 50 KLD Reused water from 13MLD Mudasarlova STP to the Andhra Cricket stadium, Pothinamallayyapalem under 'Deposit Contribution work' and contribution charges for sanction of Bulk Connection.

 18/05
Executive Engineer
(WSM-I)
GVMC



THE ANDHRA CRICKET ASSOCIATION

(Member to the Board of Control for Cricket in India)

(Registered Under Societies ACT XXI of 1860 No. 25 of 1953)

Admn. Office : Dr. YSR ACA VDCA Cricket Stadium, D.No.10-24/1, NH-16, Pothinamallayyapalem.
VISAKHAPATNAM - 530 041, Andhra Pradesh, India.

ACA/RWH/04/05-24

21-May-2024

To:

Executive Engineer, WSM-1,
Greater Visakhapatnam Municipal Corporation,
Visakhapatnam.

Sub: Request for Treated Water Supply at Dr. YSR ACA-VDCA Cricket Stadium, Visakhapatnam

Ref: Ministry of Jal Shakti, Govt of India minutes letter # T-39011/3/2021-GW-MOWR dated 02-Aug-2023 and Rc.No.02/2024-25/EE-1/WS&S-M)/GVMC/Dt.18.05.2024

Sir,

It is a pleasure to acknowledge receipt of your response vide Rc.No.02/2024-25/EE-1/WS&S-M)/GVMC/Dt.18.05.2024 related to provision of a treated water connection to Dr. YSR-ACA-VDCA Cricket stadium, Madhurawada.

Our international cricket stadium has been serving the sporting community for over two decades, till date, we have been utilizing groundwater for various purposes, including irrigation of the cricket ground and other utilities. In light of the recent directive issued by the Ministry of Jal Shakti, Government of India, as conveyed in the Minutes Letter # T-39011/3/2021-GW-MOWR dated August 2, 2023 (a copy of which is attached for your reference), we understand the pressing need to transition to the use of treated water for all cricket grounds. This initiative aligns with our commitment to environmental conservation and the preservation of groundwater resources.

To further enhance our environmental efforts, we have also designed a rainwater harvesting system, to collect rainwater and facilitate the recharge of groundwater by directing excess water into the fracture zones of the underground rocks. We are fully committed to adhering to the guidelines set forth by the Ministry of Jal Shakti and contributing to the sustainable management of water resources.

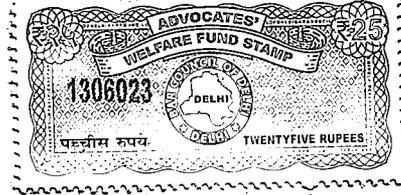
We in principle agree to the proposed 'Deposit Contribution Work' to have treated water connection line, preferably HDPE pipeline from 13MLD STP Plant, Mudasarlova, to the referred Cricket Stadium at Pothinamallyapalem, Visakhapatnam. Since ours is a society (non-profit earning organisation) and nurturing cricket aspirants, it is requested to look into further reduction of the pricing structure, that enables us to reduce financial strain a bit and helps in developing cricketing aspirants.

Once again, thank you for your dedication to the cause of sustainable water management. We look forward to your favourable action on this matter.

Regards,

(SR Gopinath Reddy)
Secretary, The Andhra Cricket Association

Cc: The Commissioner, GVMC, Visakhapatnam – 530002



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

EXECUTION APPLICATION 41 OF 202341

IN

ORIGINAL APPLICATION NO. 94 OF 2021

IN THE MATTER OF:

HAIDER ALI

...PETITIONER

VERSUS

UNION OF INDIA & ORS.

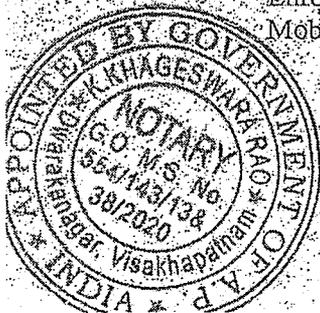
... RESPONDENTS

I, the under signed in the above Petition/Appeal do hereby appoint and retain Mr. Advocates to act and appear for me in the above Original Application/suit/Appeal/Petition/Reference and on my behalf to conduct and prosecute (or defend) or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for review, to file and obtain return of documents, and to deposit and receive money on my behalf in the said O.A/suit/ Appeal/Petition/Reference and in the above matter. I agree to ratify acts done by the aforesaid Advocates in pursuance of this authorities.

I/We do hereby agree to ratify and confirm all acts done by the Advocates or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

Advocate VARUN BYREDDY
Enrolment No. AP/863A/2017
Mob: 9985003409

Advocate AKHILA NAIDU PANCHADI
Enrolment No. AP/1455/2019
Mob: 9492727049



K. KHAGESWARA RAO, S.A.B.,
ADVOCATE & NOTARY
#7-11-2, 1-C, Kuppli Apartments,
Dwarzkanagar, Visakhapatnam-16.
Cell: 9247393393, 8331987855



ATTESTED
K. KHAGESWARA RAO, S.A.B.,
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA



Service of Reply in Haider Ali v. Union of India | EA No. 41 of 2023

1 message

Varun Byreddy <varunbyreddy93@gmail.com>

Thu, 30 May, 2024 at 12:08 pm

To: sanobar ali Qureshi <sanobaraliqureshi@gmail.com>, egov-mowr@nic.in, secy-mowr@nic.in, cgwa@nic.in, maazjustice@gmail.com <maazjustice@gmail.com>, gigicgeorge.adv42@yahoo.in, office@bccitv <office@bccitv>, mansi@eldfindia.com

Cc: akhilawnaidup@gmail.com

Dear all,

Please find attached herewith the reply in the captioned matter on behalf of ACA-VDCA Stadium, Visakhapatnam.

Best regards,

Varun